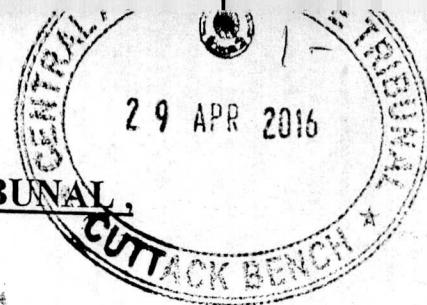


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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH, CUTTACK



O. A. 310 © of 2016

Aparti Mallick.....Applicant

Vrs

Union of India & others Respondent

IN THE MATTER OF :

An application Under Section – 19 of the
Administrative Tribunal Act, 1985.

AND

IN THE MATTER OF :

Aparti Mallick aged about 59 yrs

S/o- Late Kartika Mallick

Qr No. 1/24 – C Loco Colony ,

Jatni , Khurda Road, Dist- Khurda

.... Applicant.

- Vrs-

1. Union of India, represented through
Secretary, Department of Railway,

New Delhi.

Aparti Mallick

SB

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1. 2. Union of India Represented through
General Manager, East Coast Railway,

Rail Sadan, Samanta Vihar, Chandrasekharpur,

Bhubaneswar, Dist - Khurda.

3. Chief Personal Officer, Rail Sadan,

East Coast Railway, Samanta Vihar,

Chandrasekharpur, Bhubaneswar,

Dist - Khurda.

3. 4. Divisional Railway Manager,

East Coast Railway, Khurda Road,

Khurda.

4. 5. Sr. Divisional Electrical Engineer (Operation),

East Coast Railway, Khurda Road, Dist - Khurda.

5. 6. Sr. Divisional Personal Officer, East Coast Railway,

Khurda Road, Dist - Khurda.

..... Respondents.

DETAILS OF THE APPLICATION

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ORDER (ORAL)

Dated 25.05.2016

A.K.PATNAIK, MEMBER (J):

Heard Mr. D.R. Swain, Ld. Counsel appearing for the applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondents-Railways on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs:

“(i) ...the respondents shall release the full pension and Gratuity and other consequential retirement benefit to the applicant he is entitled to.”

3. Mr. Swain, Ld. Counsel submitted that due to non-consideration of the case of the applicant for the aforesaid relief, he submitted an exhaustive representation dated 08.09.2015 (Annexure-A/2) to Respondent No.1, but till date no communication has been made to him for which he has moved this Tribunal in this present O.A. with the aforesaid prayers.

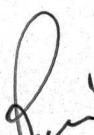
4. Since the representation submitted by the applicant is stated to be pending with Respondent No.1, without entering into the merit of this case, we dispose of this O.A at the stage of admission itself by directing Respondent No.1 to consider the representation dated 08.09.2015 (Annexure-A/2), if the same is still pending before him, as per the extant Rules and communicate the result thereof to the applicant by way of a reasoned/speaking order within a period of 02 (two) months from the date of receipt of a copy of this order. If, after such consideration it is found that the applicant is entitled to the relief claimed by him then the same may be extended to him within a further period of 03 (three) months

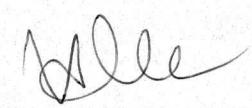
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from such consideration. However, it is made clear that if in the meantime, the said representation has already been disposed of then the result of the same be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. D.R. Swain, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.1 by Speed Post for which he undertakes to file the postal requisites by 26.05.2016.


(R.C.MISRA)
MEMBER (A)


(A.K.PATNAIK)
MEMBER(J)

K.B.